

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

CP(IB)No.1706/KB/2018  
CA(IB)No.1031/KB/2019

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi

2. Hon'ble Member (T), Shri Virendra Kumar Gupta

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20<sup>th</sup> August, 2019, 10:30 A.M

Name of the Company		Trans Asian Shipping Pvt. Ltd. Vs. Logan Minerals Pvt. Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Souvik Kumar Ghosh  
2. Virendra Kumar Gupta

Sd/-  
Virendra Kumar Gupta, Adv

Applicant

Sd/-  
20/08/19

**ORDER**

Ld. Counsel for the operational creditor as well as corporate debtor appears. Corporate Debtor is admitted in CIRP vide order dated 25.07.2019 and the CIRP is on. It is submitted that EoI is published but RP did not attend the proceeding today. CoC is yet to be formed. In such situation and since parties have settled the dispute amongst them amicably, we allow withdrawal of this matter by invoking our jurisdiction under rule 11 of NCLT Rules. In view of this, CA(IB) 1031/KB/19 is allowed and disposed off. Main matter is also disposed off as being withdrawn.

Sd/-  
(Virendra Kumar Gupta)  
Member (T)

Sd/-  
(M. B. Gosavi)  
Member(J)